

**GOVERNMENT OF INDIA
PERSONNEL,PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:350
ANSWERED ON:26.07.2006
FUNCTION OF ADMINISTRATIVE TRIBUNALS
Mahtab Shri Bhartruhari

Will the Minister of PERSONNEL,PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether Administrative Tribunals were set up to provide speedy and inexpensive justice to the litigants;
- (b) if so, the number of cases disposed of since its inception, till date; and
- (c) the number of cases pending for disposal?

Answer

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS.(SHRI SURESH PACHOURI)

(a): Yes Sir.

(b) & (c): Since inception of Central Administrative Tribunal 4,51,751 cases have been disposed of and 24,585 cases are pending as on 30th June,2006. The information relating to disposal and pendency of cases in the State Administrative Tribunals is not centrally maintained